क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, नोएडा
REGIONAL OFFICE, U.P. POLLUTION CONTROL BOARD, NOIDA

पत्रांकः– 360/ L-163/24 दिनांकः– 31-07 2024

To,

E-Filing/E-mail

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

Sub: Affidavit on behalf of U.P. Pollution Control Board in compliance of the order dated 29-05-2024 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 771 of 2022 Nishant Bhargava Vs State of Uttar Pradesh.

Sir,

That in compliance of the order dated 29-05-2024 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 771 of 2022 Nishant Bhargava Vs State of Uttar Pradesh, compliance on behalf of U.P. Pollution Control Board is being annexed herewith for kind perusal and with the request that the same may be placed before the Hon'ble Tribunal for consideration and necessary directions.

Yours Sincerely

(Utsav Sharma)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
2. Chief Environmental Officer, C-1, U.P. Pollution Control Board, Lucknow for information.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 771/2022

IN THE MATTER OF:

NISHANT BHARGAVA ...**APPLICANT**

VERSUS

STATE OF UTTAR PRADESH ...**RESPONDENT**

INDEX

S.No.	Particulars	Pg.No.
1	AFFIDAVIT ON BEHALF OF U.P. POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 29.05.2024.	1-4

FILED BY

(UTSAV SHARMA)
Regional Officer,
U.P. Pollution Control Board,
NOIDA, Gautambudh Nagar

NOTARY GOVT. OF INDIA
Advocate
Reg. No. 1316

NOTARY GOVT OF INDIA
NOTARIAL NOTARIAL

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 771/2022

IN THE MATTER OF:

NISHANT BHARGAVA ...**APPLICANT**

VERSUS

STATE OF UTTAR PRADESH ...**RESPONDENT**

AFFIDAVIT ON BEHALF OF U.P. POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 29.05.2024

I, Utsav Sharma, S/o. late Shri Rajiv Sharma, aged about 39 years, Regional Officer, U.P. Pollution Control Board, NOIDA, District Gautambudh Nagar, U.P. do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and records of the present case, hence am competent to swear this affidavit.

NOTARY GOVT OF INDIA

2. That the instant matter was taken up by this Hon'ble Tribunal on basis of a complaint regarding violations of environmental norms and laws causing damage to environment due to mismanagement of sewer in Kensington Park-I area of Jaypee Greens Wishtown Township, developed by M/s Jaypee Infratech Limited.

3. That in view of the averments, Hon'ble Tribunal, vide order dated 04.01.2023, had constituted a Joint Committee

comprising of officers of District Administration, Gautambuddha Nagar and the State Pollution Control Board. The said Committee had carried out the site inspection on 03.02.2023 and submitted its report to this Hon'ble Tribunal on 10.02.2023 and the same was taken on record.

4. That in pursuance of the findings by the Joint Committee, the State Board had issued a show cause notice to M/s Jaypee Infratech Limited for imposition of environmental compensation of Rs. 5,00,000/- and Rs. 5,47,80,000/-. As no reply was received from the Project Proponent, same was confirmed by the State Board.

5. That subsequently, M/s Jaypee Infratech Limited had challenged the environmental compensation by way of Writ Petition (Civil) No. 39106/2023 and 39049/2023 before Hon'ble High Court of Judicature at Allahabad; Jaypee Infratech Limited Vs. Union of India and Others. Hon'ble High Court had disposed of the petition vide order dated 11.12.2023 with the directions to the State Board to re-visit the matter taking into consideration the reply dated 12.05.2023 submitted by the Project Proponent.

NOTARY GOVT. OF INDIA Kajal Singh Nagar Advocate Reg. No. 1318

6. That this Hon'ble Tribunal vide in its order dated 29.05.2024 in the present matter pleased to pass the following order

> "4. In the previous order, the Tribunal had also taken note of the fact that the UPPCB was required to revisit the ECs imposed in terms of the direction of the High Court. Learned Counsel for UPPCB has

submitted that the process of revisiting the ECs is in progress and the matter is fixed for 03.06.2024 and within four weeks, the final order will be passed.

5. Hence, we direct the UPPCB to file a fresh compliance affidavit within a period of six weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF."

7. That in compliance of orders of Hon'ble High Court and this Hon'ble Tribunal, the Project Proponent was called for hearing on 17.05.2024 and 24.05.2024, during said hearing the Project Proponent had sought time of two weeks to submit its representation.

8. That the Project Proponent has submitted their reply on 04.06.2024. The hearings were scheduled on 06.06.2024, 11.06.2024, 21.06.2024 and 28.06.2024 and adjourned, and final notice of hearing was issued to M/s Jaypee Infratech Limited on 20-06-2024. In the said notice it was categorically stated that if any further adjournment is sought by the Project Proponent, the Board shall take up the matter in their absence and *ex-parte* decision would be taken by Board, copy of said notice is annexed as *Annexure I.*

9. That on basis of representations received and interaction with representatives of Project Proponent, the Member Secretary, UPPCB has issued order vide letter H14894/C-1/1040-Air/2024 on 26.07.2024 and upheld the environmental compensation of Rs. 5,47,80,000/- and

Rs. 5,00,000/- imposed by the State Board, copy of said order is annexed as *Annexure II.*

The above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:
I, the abovenamed deponent do hereby verify that the contents of above affidavit are true to my knowledge. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS 31st DAY OF JULY, 2024 AT NOIDA, DISTRICT GAUTAMBUDH NAGAR.

NOTARY
GOVT. OF INDIA
Reg. No. 1316

DEPONENT

ATTESTED
Rajpal Singh Nagar
Notary Public Noida
Gautambudh Nagar (U.P.)
31 JUL 2024

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: H 12790 / सी–1 / 1240-Ai:r / 2024 दिनांक: 20 / 06 / 2024

मा. उच्च न्यायालय / मा.एन.जी.टी. प्रकरण / ई–मेल

सेवा में,

मैसर्स जे.पी. इन्फाटेक लि.,
(जे.पी. ग्रीन्स विशटाउन),
किंग्सटन पार्क–1, सेक्टर–133, नोएडा,
गौतमबुद्ध नगर। (फोन–0120–4609000)
(E-Mail- jpinfratech.investor@jilindia.in)

विषयः मा. उच्च न्यायालय में योजित याचिका सं.–39049 / 2023 जे.पी. इन्फाटेक लि. बनाम भारत संघ व अन्य में पारित आदेश दिनांक–11.12.2023 एवं मा. राष्ट्रीय हरित अधिकरण में योजित O.A. No. 771/2022 Nishant Bhargav Versus State of Uttar Pradesh के संबंध में पारित आदेश दिनांक–18.03.2024 के अनुपालन में पुनः दिनांक–21.06.2024 को सुनवाई के संबंध में।

महोदय,

उपरोक्त विषयक अपने ई–मेल दिनांक–20.06.2024 का संदर्भ ग्रहण करने का कष्ट करें, जिससे आप द्वारा सुनवाई दिनांक–21.06.2024 के स्थान पर अन्य तिथि यथा दिनांकः 04.07.2024 अथवा 05.07.2024 को सुनवाई निर्धारित किये जाने हेतु अनुरोध किया गया है। उक्त अनुरोध पर आपको अन्तिम अवसर प्रदान करते हुए सदस्य सचिव, उ.प्र. प्रदूषण नियंत्रण बोर्ड की अध्यक्षता में **सुनवाई दिनांक–28.06.2024 को अपरान्ह 03:00 बजे बोर्ड मुख्यालय स्थित मिनी मीटिंग हाल में नियत की गयी है।** अतः उपरोक्त सुनवाई में निर्धारित तिथि को ससमय संबंधित अभिलेखों सहित उपस्थित रहना सुनिश्चित करें। **साथ ही आपको यह सूचित किये जाने के निर्देश प्राप्त हैं कि यदि आपके द्वारा उक्त सुनवाई हेतु पुनः स्थगन का अनुरोध किया जाएगा तो ऐसी दशा में सुनवाई एकपक्षीय तरीके से सम्पादित कर दी जाएगी, जिसका समस्त उत्तरदायित्व स्वयं आपका होगा।**

भवदीय

(विवेक राय)
मुख्य पर्यावरण अभियन्ता (वृत्त–1)
d/c

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित :–

1. सदस्य सचिव, उ.प्र. प्रदूषण नियंत्रण बोर्ड को सूचनार्थ।
2. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, नोएडा।
3. विधि अधिकारी–प्रथम, श्री अनुज कुमार चौबे, विधि अनुभाग, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
4. लेखा प्रभारी, श्री पुष्पेन्द्र पाठक, लेखानुभाग, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।

मुख्य पर्यावरण अभियन्ता (वृत्त–1)
d/c

Ann- 2

उ0 प्र0 प्रदूषण नियंत्रण बोर्ड

टी0 सी0–12वी, विभूति खण्ड,
गोमती नगर, लखनऊ

पत्रांक: H 14894/C-1/1040-Air/2024. दिनांक: 26-07-24

मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–771/2022, निशांत भार्गव बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.03.2024 के अनुपालन में मा0 उच्च न्यायालय इलाहाबाद द्वारा याचिका (सी) संख्या–39106/2023 एवं 39049/2023, जेो पी0 इन्फ्राटेक लि0 बनाम भारत संघ व अन्य में पारित आदेश दिनांक 11.12.2023 के अनुपालन में इकाई द्वारा प्रेषित रिप्लाई/प्रत्यावेदन दिनांक 12.05.2023 के निस्तारण के संबंध में।

1. मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–771/2022, निशांत भार्गव बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.03.2024 के सुसंगत अंश निम्नवत् हैं:

   5. *Report of the Joint Committee also reflects that the environmental compensations (ECs) of Rs. 5 lakhs and Rs. 5,47,80,000 were imposed and they were subject matter of challenge before the High Court in W.P. (C) No. 39106/2023 and W.P. (C) No. 39049/2023 which have been disposed of by two separate orders dated 11.12.2023 directing the UPPCB to revisit the matter taking into consideration the replies dated 12.05.2023 within a period of four weeks. Undisputedly, after the order of the High Court more than four weeks have expired and the UPPCB has not revisited the ECs in terms of the direction and within the timeframe fixed by the High Court.*

   6. *Learned Counsel for the UPPCB submits that within a period of two weeks, the order passed by the High Court will be duly complied with and ECs will be revisited and final decision in this regard will be taken and the same will be placed before the Tribunal.*

   7. *Hence, we permit the* Project Proponent as also UPPCB to file the compliance affidavits in terms of the observations made above within a period of three weeks.

2. मा0 उच्च न्यायालय इलाहाबाद द्वारा याचिका (सी) संख्या–39106/2023 एवं 39049/2023, जे0 पी0 इन्फ्राटेक लि0 बनाम भारत संघ व अन्य में पारित आदेश दिनांक 11.12.2023 के सुसंगत अंश, क्रमशः, निम्नवत् हैं:

याचिका (सी) संख्या–39106/2023

5. Accordingly, the petition is disposed of with direction to respondents no.2 and 3 to re-visit the matter taking into consideration the reply dated 12.05.2023 within a period of four weeks and until the decision is taken, no coercive steps shall be taken in pursuance of the impugned order.

याचिका (सी) संख्या– 39049/2023

5. Accordingly, the petition is disposed of with direction to respondents no.2 and 3 to re-visit the matter taking into consideration the reply dated 12.05.2023 within a period of

sh

four weeks and until the decision is taken, no coercive steps shall be taken in pursuance of the impugned order.

3. मा0 अधिकरण के समक्ष विचाराधीन ओ0ए0 संख्या–771/2022 में मा0 अधिकरण द्वारा पारित आदेश दिनांक 04.01.2023 के अनुपालन में गठित समिति द्वारा जे0 पी0 विशटाउन, सेक्टर–118, नोएडा का निरीक्षण दिनांक 03.02.2023 को किया गया, जिसमें पर्यावरणीय मानकों का अनुपालन न पाए जाने के कारण मे0 जे0 पी0 इन्फ्राटेक लि0, जिसे आगे इकाई कहा जाएगा, पर बोर्ड के आदेश दिनांक 15.05.2023 द्वारा रू0 5,47,80,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई। उक्त के अतिरिक्त निरीक्षण दिनांक 03.02.2023 में मिट्टी का खुले में भण्डारण किए जाने के कारण रू0 5,00,000/– की पर्यावरणीय क्षतिपूर्ति अधिरोपित की गई। उक्त पर्यावरणीय क्षतिपूर्ति आदेश दिनांक 15.05.2023 को इकाई द्वारा मा0 उच्च न्यायालय इलाहाबाद में क्रमशः याचिका (सी) संख्या–39106/2023 एवं 39049/2023, जे0 पी0 इन्फ्राटेक लि0 बनाम भारत संघ व अन्य में चुनौती दिया गया, जिसमें मा0 उच्च न्यायालय द्वारा पारित आदेश दिनांक 11.12.2023 द्वारा इकाई के प्रत्यावेदन दिनांक 12.05.2023 पर विचार करते हुए निर्णय लिए जाने के निर्देश दिए गए।

4. मा0 अधिकरण द्वारा पारित आदेश दिनांक 18.03.2024 के अनुपालन में इकाई के प्रत्यावेदन पर रिविजिट करते हुए अंतिम निर्णय लिए जाने हेतु सदस्य सचिव, यू0पी0पी0सी0बी0 की अध्यक्षता में बोर्ड के कार्यालय आदेश दिनांक 17.05.2024 द्वारा समिति गठित की गई तथा दिनांक 24.05.2024 को सुनवाई हेतु तिथि नियत की गई। नियत तिथि पर सुनवाई हेतु इकाई की ओर से उपस्थित प्रतिनिधि श्री कौस्तुब नन्दन सिंह एवं प्रदीप मल्होत्रा द्वारा सुनवाई हेतु दो सप्ताह के अतिरिक्त समय की मांग की गई, जिसके अनुक्रम में दिनांक 06.06.2024 की तिथि नियत करते हुए इकाई को बोर्ड के पत्र दिनांक 24.05.2024 द्वारा सूचित किया गया। नियत तिथि दिनांक 06.06.2024 को सुनवाई न हो पाने के कारण अग्रिम तिथि 11.06.2024 नियत की गई। नियत तिथि दिनांक 11.06.2024 को स्थगित किए जाने के संबंध में इकाई द्वारा अनुरोध किया गया जिसके क्रम में 21.06.2024 की तिथि नियत हुई। पुनः इकाई द्वारा ई–मेल के माध्यम से जुलाई के प्रथम सप्ताह में सुनवाई हेतु अनुरोध किया गया जिसके अनुक्रम में दिनांक 28.06.2024 की तिथि नियत की गई एवं उक्त नियत तिथि पर सुनवाई हुई। सुनवाई में उद्योग की ओर से श्री कुशाग्र गौतम, श्री वरुण कुमार, श्री कौस्तुब नन्दन सिंह तथा समिति के सदस्य उपस्थित रहे।

5. इकाई प्रतिनिधि द्वारा सुनवाई के समय अपने प्रत्यावेदन एवं लिखित कथन दिनांक 04.06.2024 का संदर्भ लेते हुए अपना पक्ष प्रस्तुत किया गया तथा प्रकरण के गुण–दोष पर बल न देते हुए

प्रारम्भिक आपत्ति की गई कि मा0 प्रधानपीठ एम0सी0एल0टी0 के आदेश दिनांक 07.03.2023 द्वारा इकाई का रिज्यूलेशन प्लान अनुमोदित किया गया तथा कम्पनी का प्रबंधन परिवर्तित किया गया। उक्त अनुमोदित प्रस्ताव के क्रम में मा0 एन0सी0एल0ए0टी0 के समक्ष आयकर के संबंध में अपील की गई थी, जिसे अपीलीय अधिकरण द्वारा दिनांक 24.05.2024 को अंतिम रुप से निस्तारित किया गया, इस प्रकार इकाई का रिज्यूलेशन प्लान जिसके अनुपालन में इकाई का प्रबंधन परिवर्तित हुआ, अंतिम हो गया। उक्त तथ्यों के आधार पर इन्साल्वेन्सी एण्ड बैंकरप्सी कोड, 2016 की धारा–14 सपठित धारा–31 एवं 32ए के प्राविधानानुसार इकाई का प्रबंधन परिवर्तित किए जाने से पूर्व के सभी देयता से छूट प्राप्त है, जिसमें पर्यावरणीय क्षतिपूर्ति भी समाहित है। इकाई द्वारा अपने कथन के समर्थन में मा0 उच्चतम न्यायालय द्वारा घनश्याम मिश्र एण्ड सन्स प्रा0 लि0 बनाम एडलवाइज असेट में पारित निर्णय 2021एससीसी आनलाईन एससी 2013, मनीष कुमार बनाम भारत संघ, टाटा स्टील बनाम भारत संघ में प्रतिपादित सिद्धान्तों का हवाला देते हुए कथन किया गया कि सी0आई0आर0पी0 अनुमोदित होने के पूर्व के सभी आपराधिक एवं वित्तीय देयता से इकाई को छूट प्राप्त है।

6. उपरोक्त के संबंध में इन्साल्वेन्सी एण्ड बैंकरप्टसी कोड, 2016 की धारा–31 एवं 32ए निम्नवत् है:

31. Approval of resolution plan. –

(1) If the Adjudicating Authority is satisfied that the resolution plan as approved by the committee of creditors under sub-section (4) of section 30 meets the requirements as referred to in sub-section (2) of section 30, it shall by order approve the resolution plan which shall be binding on the corporate debtor and its employees, members, creditors, 1 [including the Central Government, any State Government or any local authority to whom a debt in respect of the payment of dues arising under any law for the time being in force, such as authorities to whom statutory dues are owed,] guarantors and other stakeholders involved in the resolution plan.

[Provided that the Adjudicating Authority shall, before passing an order for approval of resolution plan under this sub-section, satisfy that the resolution plan has provisions for its effective implementation.]

(2) Where the Adjudicating Authority is satisfied that the resolution plan does not confirm to the requirements referred to in sub-section (1), it may, by an order, reject the resolution plan.

(3) After the order of approval under sub-section (1), -

(a) the moratorium order passed by the Adjudicating Authority under section 14 shall cease to have effect; and

8k

(b) the resolution professional shall forward all records relating to the conduct of the corporate insolvency resolution process and the resolution plan to the Board to be recorded on its database.

(4) The resolution applicant shall, pursuant to the resolution plan approved under sub-section (1), obtain the necessary approval required under any law for the time being in force within a period of one year from the date of approval of the resolution plan by the Adjudicating Authority under sub-section (1) or within such period as provided for in such law, whichever is later: Provided that where the resolution plan contains a provision for combination, as referred to in section 5 of the Competition Act, 2002, the resolution applicant shall obtain the approval of the Competition Commission of India under that Act prior to the approval of such resolution plan by the committee of creditors.]

32A. Liability for prior offences, etc. -

(1) Notwithstanding anything to the contrary contained in this Code or any other law for the time being in force, the liability of a corporate debtor for an offence committed prior to the commencement of the corporate insolvency resolution process shall cease, and the corporate debtor shall not be prosecuted for such an offence from the date the resolution plan has been approved by the Adjudicating Authority under section 31, if the resolution plan results in the change in the management or control of the corporate debtor to a person who was not- (a) a promoter or in the management or control of the corporate debtor or a related party of such a person; or (b) a person with regard to whom the relevant investigating authority has, on the basis of material in its possession, reason to believe that he had abetted or conspired for the commission of the offence, and has submitted or filed a report or a complaint to the relevant statutory authority or Court: Provided that if a prosecution had been instituted during the corporate insolvency resolution process against such corporate debtor, it shall stand discharged from the date of approval of the resolution plan subject to requirements of this sub-section having fulfilled: Provided further that every person who was a "designated partner" as defined in clause (j) of section 2 of the Limited Liability Partnership Act, 2008 or an "officer who is in default", as defined in clause (60) of section 2 of the Companies Act, 2013, or was in any manner in-charge of, or responsible to the corporate debtor for the conduct of its business or associated with the corporate debtor in any manner and who was directly or indirectly involved in the commission of such offence as per the report submitted or complaint filed by the investigating authority, shall continue to be liable to be prosecuted

and punished for such an offence committed by the corporate debtor notwithstanding that the corporate debtor's liability has ceased under this sub-section.

(2) No action shall be taken against the property of the corporate debtor in relation to an offence committed prior to the commencement of the corporate insolvency resolution process of the corporate debtor, where such property is covered under a resolution plan approved by the Adjudicating Authority under section 31, which results in the change in control of the corporate debtor to a person, or sale of liquidation assets under the provisions of Chapter III of Part II of this Code to a person, who was not – (i) a promoter or in the management or control of the corporate debtor or a related party of such a person; or (ii) a person with regard to whom the relevant investigating authority has, on the basis of material in its possession, reason to believe that he had abetted or conspired for the commission of the offence, and has submitted or filed a report or a complaint to the relevant statutory authority or Court. Explanation.- For the purposes of this sub-section, it is hereby clarified that,- (i) an action against the property of the corporate debtor in relation to an offence shall include the attachment, seizure, retention or confiscation of such property under such law as may be applicable to the corporate debtor; (ii) nothing in this sub-section shall be construed to bar an action against the property of any person, other than the corporate debtor or a person who has acquired such property through corporate insolvency resolution process or liquidation process under this Code and fulfils the requirements specified in this section, against whom such an action may be taken under such law as may be applicable.

(3) Subject to the provisions contained in sub-sections (1) and (2), and notwithstanding the immunity given in this section, the corporate debtor and any person, who may be required to provide assistance under such law as may be applicable to such corporate debtor or person, shall extend all assistance and co-operation to any authority investigating an offence committed prior to the commencement of the corporate insolvency resolution process.

7. इकाई द्वारा प्रस्तुत लिखित कथन के पैरा–38 में रिज्यूल्यूशन प्लान के सुसंगत पैरा का उल्लेख किया गया है जिसमें सभी पैनाल्टी चार्जेज, फीस आदि का उल्लेख किया गया है परन्तु पर्यावरणीय क्षतिपूर्ति का उल्लेख नहीं किया गया है। पर्यावरणीय क्षतिपूर्ति, पैनाल्टी, कर, फीस में नहीं आती बल्कि प्रदूषक भुगतान करे सिद्धान्त (polluter pay principal) के अन्तर्गत किसी व्यक्ति (विधिक/प्राकृतिक) द्वारा पर्यावरण को पहुंचाई गई क्षति हेतु क्षतिपूर्ति है। इन्साल्वेन्सी एण्ड बैंकक्रप्सी कोड, 2016 की धारा–14 सपठित 31 एवं 32ए मंशा कम्पनी पर अधिरोपित जुर्माना,

Sh

शुल्क एवं कर से संबंधित है। पर्यावरणीय क्षतिपूर्ति, जुर्माना, कर एवं फीस के अतिरिक्त क्षतिपूर्ति है। इसी प्रकार धारा–32ए के अन्तर्गत आपराधिक दायित्व से उन्मोचन प्रदान किया जाना प्राविधानित है। पर्यावरणीय क्षतिपूर्ति आपराधिक दायित्व के अन्तर्गत नहीं आती है अपितु प्रदूषक भुगतान करे सिद्धान्त (polluter pay principal) के अन्तर्गत किसी व्यक्ति (विधिक/प्राकृतिक) द्वारा पर्यावरण को पहुंचाई गई क्षति हेतु क्षतिपूर्ति है। इकाई द्वारा अपने कथन के समर्थन में प्रस्तुत निर्णयज विधि पर्यावरणीय क्षतिपूर्ति से संबंधित न होने के दृष्टिगत प्रश्नगत प्रकरण आच्छादित नहीं होगी।

8. उपरोक्त तथ्यों एवं विधिक प्राविधानों के परिपेक्ष्य में इकाई द्वारा प्रस्तुत प्रारम्भिक विधिक आपत्ति बलहीन है तथा बोर्ड के आदेश दिनांक 15.05.2023 द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति पर हस्तक्षेप किए जाने का आधार पर्याप्त नहीं है।

9. तदानुसार इकाई द्वारा प्रस्तुत प्रत्यावेदन दिनांक 12.05.2023 तत्क्रम में प्रस्तुत लिखित कथन दिनांक 04.06.2023 मा0 राष्ट्रीय हरित अधिकरण द्वारा ओ0ए0 संख्या–771/2022, निशांत भार्गव बनाम उ0 प्र0 राज्य व अन्य में पारित आदेश दिनांक 18.03.2024 एवं मा0 उच्च न्यायालय इलाहाबाद द्वारा याचिका (सी) संख्या–39106/2023 तथा 39049/2023, जे0 पी0 इन्फ्राटेक लि0 बनाम भारत संघ व अन्य में पारित आदेश दिनांक 11.12.2023 के समादर में निस्तारित किया जाता है।

(संजीव कुमार सिंह)
सदस्य सचिव

<u>प्रतिलिपिः– निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।</u>

1. जे0 पी0 इन्फ्राटेक लि0, जे0 पी0 टाउन, सेक्टर–128, नोएडा।
2. मुख्य पर्यावरण अधिकारी (वृत्त–1), उ0प्र0प्र0नि0बोर्ड।
3. मुख्य विधि अधिकारी (प्र0), उ0प्र0प्र0नि0बोर्ड।
4. प्रभारी लेखा, उ0प्र0प्र0नि0बोर्ड।
5. क्षेत्रीय अधिकारी, उ0प्र0प्र0नि0बोर्ड, नोएडा।
6. गार्ड फाईल।

सदस्य सचिव